

Governing Body of the National Productivity Council (NPC). Besides, all the 44 Local Productivity Councils (LPCs) established by NPC in different States have representatives on their Governing Bodies from local Trade Union Organisations. Trade Union participation is sought and is generally forthcoming in all the activities undertaken by the NPC and the LPCs.

Application of Labour Laws in Public Sector Undertakings.

2068. **Shri A. N. Vidyalkar:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 288 on the 14th August, 1962 and state:

(a) the names of the States which insisted that in the Public Sector Undertakings in their States only State laws should be applied and central legislation is not made applicable;

(b) what is the policy of the Labour Ministry in this matter and whether the Labour Ministry held the view that all laws and conventions with regard to various codes ought to be uniformly applied to all public sector undertakings, whether in Central sphere or State sphere; and

(c) if so, what steps are being taken to enforce this uniformity in the interests of the welfare of the working classes and in the smooth running of the industry?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) No State Government has put forward any such suggestion but the States generally opposed the suggestion that under Industrial Disputes Act the responsibility for the regulation of Industrial relations in the centrally owned public undertakings should vest with the centre and not with the State Governments.

(b) and (c). In the matter of the application of various labour laws

and accepted codes there should be no discrimination between public sector undertakings whether in the Central or State spheres. Questions of legislation and administrative policies regarding labour matters are discussed whenever necessary between the Central and State Governments and also in conferences with State Labour Ministers and this ensures the necessary amount of uniformity.

Export Promotion

2069. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether an Export Promotion Convention was held recently in Bombay;

(b) if so, what were the main observations/suggestions made in the convention for the purpose of boosting exports; and

(c) what measures are being taken to implement the suggestions made therein?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) to (c). Yes, Sir. A convention was held in Bombay under the auspices of the Indian Council of Foreign Trade on the 9th August, 1962. The convention was to exchange views and create the necessary atmosphere for export promotion.

Regional Labour Institutes

2070. { **Shri D. C. Sharma:**
Shrimati Savitri Nigam:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of regional labour institutes set up so far in the country;

(b) the progress made in the setting up of three Regional Labour Institutes at Kanpur, Madras and Calcutta with the assistance of the Unit-